

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order:21.04.2015

OA No. 291/00604/2014 with MA No. 291/00081/2015

Mr. C.B. Sharma counsel for the applicant.

Mr. Anupam Agarwal counsel for the respondents No. 1 & 2.

Mr. Nand Kishore counsel for the respondents No. 4, 5, 11, 12, 15 & 17 to 20.

None for the remaining respondents.

This Tribunal on 11/11/2014 passed interim order in the light of the decision taken by the Tribunal in O.A. no. 195/2010 and the dismissal of writ petition filed by the private respondents. The order of the Tribunal in O.A. No. 195/2010 dated 12/05/2014 had been stayed by the Hon'ble High Court in D.B. Civil Writ Petition No. 11407/2014 vide order dated 04/02/2015. It is also pointed out that writ petition filed by the private respondents against the order of the Hon'ble High Court dated 10/09/2014 had been clubbed along with the aforesaid writ petition.

It is also pointed out by the respondents that having large number of vacancies of the cadre, posting of the candidates is important for running of the trains which is a public purpose. It is submitted that it will take much time to adjudicate the claims of the parties in the writ petition preferred by the answering respondents.

In the facts and circumstances, we find that services of the selected candidates are necessary for the respondents for running of the trains which is a public purpose. Respondents are having large number of vacancies of the cadre in question. The interim order passed by this Tribunal on 11/11/2014 stands vacated. Further it is made clear that any appointment under notification in question is made shall be subject to final outcome of this O.A. The MA No. 291/00081/2015 is disposed of accordingly.

The case be taken after the final disposal of aforesaid writ petition by the Hon'ble High Court.


(R. Ramanujam)
Administrative Member


(Justice Harun-UL-Rashid)
Judicial Member

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